MINISTRY OF URBAN DEVELOPMENT

(Metro Rail Cell)

NOTIFICATION

New Delhi, the 24th January, 2012

S.O. 152(E).—In exercise of the powers conferred by sub-section (2) of Section 1 of the Metro Railways (Operation and Maintenance) Act, 2002 (60 of 2002), the Central Government after consultation with the Government of Andhra Pradesh, hereby extend the provisions of the said Act to the metropolitan area of Hyderabad, as specified in sub-section (1) of Section 3 of the Hyderabad Metropolitan Development Authority Act, 2008 (Andhra Pradesh Act 8 of 2008), with effect from the date of publication of this notification in the Official Gazette.


BIMAL KUJUR, Under Secy.
NOTIFICATION

New Delhi, the 24th January, 2012

S.O. 153(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Metro Railways (Construction of Works) Act, 1978 (33 of 1978), the Central Government, after consultation with the Government of Andhra Pradesh, hereby extend the provisions of the said Act to the metropolitan area of Hyderabad, as specified in sub-section (1) of Section 3 of the Hyderabad Metropolitan Development Authority Act, 2008 (Andhra Pradesh Act 8 of 2008), with effect from the date of publication of this notification in the Official Gazette.


BIMAL KUJUR, Under Secy.